

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

STARRED QUESTION NO:324
ANSWERED ON:22.12.2008
LIFTING OF SUGAR UNDER PDS
Mahto Shri Tek Lal

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of sugar allocated and lifted under the Public Distribution System (PDS) during each of the last three years and the current year, State-wise;
- (b) whether some States failed to lift the quota of sugar allocated to them during the said period; and
- (c) if so, the details thereof and the reasons therefor indicating the names of such States during the above period?

Answer

MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION(SHRI SHARAD PAWAR)

(a), (b) & (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE STARRED QUESTION NO. 324 DUE FOR ANSWER ON 22.12.2008 IN THE LOK SABHA.

(a) to (c): The Central Government is concerned with the allotment of levy sugar to the State Governments/UT Administrations. A statement indicating state-wise allocation of levy sugar made during the last three sugar seasons (October – September) and the current sugar season (upto January, 2009) is enclosed at Annexure-I.

The levy sugar allotment in respect of 10 States/UTs viz. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura, Jammu & Kashmir, Andaman & Nicobar Islands and Lakshadweep, is made in favour of Food Corporation of India (FCI operated States/UTs). The allotment in respect of remaining States/UTs is made in favour of the concerned State/UT (Direct allottee States/UTs). Information on lifting of levy sugar is available in case of FCI operated States/UTs which is enclosed at Annexure II. Information on lifting of levy sugar in respect of direct allottee states/UTs has been reported by Delhi only which is enclosed at Annexure III.

The responsibility of lifting of levy sugar and distributing it through Public Distribution System (PDS) lies with the respective State Government/UT Administration. In the absence of full information on lifting of levy sugar by State Governments/UT Administrations, it is difficult to indicate the exact reasons for failure of lifting allotted levy sugar in full or part by their lifting agencies (usually the State Civil Supply Corporations). However, lifting of levy sugar mainly depends upon the prices of non-levy sugar in the open market. In the years of high sugar production, the market prices of non-levy sugar remain subdued and the difference between the non-levy and levy prices of sugar narrows down, resulting in poor/non-lifting of levy sugar and vice versa.